

From,

Sheo Kumar Singh-I, HJS,
Registrar General,
High Court of Judicature at
Allahabad.

To,

All the District & Sessions Judges /OSDs,
Subordinate to the High Court of Judicature at
Allahabad.

C.L.No.1416/Conf. Dated: 11.6.15 Allahabad

Sub: Guidelines for dealing with the complaints against the officers of subordinate judiciary.

Madam/Sir,

Hon'ble the Chief Justice of India has expressed deep concern on the growing number of complaints received in the High Courts against the members of subordinate judiciary with the ulterior motive of tarnishing the image of judiciary. Though some of these complaints may be genuine but a majority of such complaints are made at the behest of those who have vested interest with a personal agenda, within and outside the institution, Hon'ble the Chief Justice of India has found it imperative to devise uniform procedure to be followed by all the High Courts while dealing with such complaints.

Hon'ble the Chief Justice of India, in this regard, has laid-down following guidelines :

1. The complaint making allegations against members of the Subordinate Judiciary in the State should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and verifiable material to substantiate the allegations made thereon.
2. If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court.
3. If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

I am to request you to follow the aforesaid directions/guidelines and to give a wide publicity of the same by affixing the copy of these guidelines in a conspicuous place (notice board) of your judgship (including outlying

courts), Collectorate and Tehsil and also circulate the same amongst judicial officers under your administrative control.

Yours faithfully

S. K. Singh
(Sheo Kumar Singh-I)

No. 1416 A /Conf. Dated: Allahabad 11-8-15
Copy forwarded for information and necessary action to:

1. The Registrar, High Court of Judicature at Lucknow Bench, Lucknow.
2. P.S. to all the Hon'ble Judges at Allahabad and also at Lucknow Bench, Lucknow to place the same before their Lordships for kind perusal.
3. The Director, Judicial Training & Research Institute, Gomti Nagar, Lucknow.
4. All the Judicial officers posted in the Registry in Allahabad High Court and Lucknow Bench, Lucknow.
5. The Member Secretary, U.P. State Legal Services Authority, III floor, Jawahar Bhawan, Annexe Lucknow.
6. Section Officer, Admin. 'H' Section for compilation of guard file.
7. All Section Officers of the departments of High Court of judicature at Allahabad and at Lucknow Bench, Lucknow.

S. K. Singh
Registrar General

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